## <u>COURT-I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

#### APPEAL NO. 208 OF 2017 & IA NOs. 352 & 354 OF 2017

Dated: 9<sup>th</sup> August, 2017

### Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Virender Rawal & Ors. Vs.			Appellant(s)
Haryana Electricity Regulatory Commission & Anr Respondent(s)			
Counsel for the Appellant(s)	:	Ms. Neha Garg	
Counsel for the Respondent(s)	:	Mr. Nishant Ahlawat for F	R.1
		Mr. Aditya Singh for R.2	

# <u>ORDER</u>

Admit. Issue notice. Mr. Nishant Ahlawat takes notice on behalf of Respondent No.1 and Mr. Aditya Singh takes notice on behalf of Respondent No.2. Learned counsel state that Respondent Nos. 1 & 2 do not wish to file any reply.

List the matter for hearing on <u>11.10.2017</u>. Tag to Appeal No. 55 of 2017.

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt